

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

J A I P U R.

O.A. No. 32/93

Date of decision: 12.7.93

NAMAN SINGH

: Applicant.

VERSUS

UNION OF INDIA & ORS

: Respondents.

Mr. Mahendra Shah

: Counsel for the applicant.

Mr. U.D. Sharma

: Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties.

2. The applicant's main grievance is that the subsistence allowance has not been fixed on the basis of revised pay-scales on the basis of the 4th Pay Commission. The second grievance is that the normal grade increments have not been counted for the purpose of revision of subsistence allowance. Normally, grade increments are granted as a matter of course, and a special sanction is not necessary for granting these. For this reason, we are of the view that the revised subsistence allowance should be fixed taking into consideration the revised pay-scale and whenever normal grade increments fall due, the subsistence allowance should be revised from time to time after taking into account such increments.

3. The respondents are directed to fix revised subsistence allowance within a period of three months from the date of issue of this order.

4. The O.A. is disposed of accordingly, with no order as to costs.

(O.P. SHARMA)
Administrative Member

(D.L. MEHTA)
Vice-Chairman